

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24177/2012

(From the judgement and order dated 07/05/2012 in WP No.2298/1992 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

SARLA KUMARI

Petitioner(s)

VERSUS

BOARD OF REV.& ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 25126 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 25297 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 25438 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 25650 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 26566 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 26569 of 2012

(With prayer for interim relief and office report)

Date: 15/04/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE ARJAN KUMAR SIKRI

For Petitioner(s)

Mr. S.R. Singh, Sr.Adv.

Mr. Ankur Prakash, Adv.

Mr. Sushant K. Yadav, Adv.

Mr. Avnish Singh, Adv.

Mr. Sudeep Kumar, Adv.

Ms. Namita Choudhary, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, Adv.

State of U.P.

Mr. Vinay Garg, Adv.

Mr. Tanmaya Agarwal, Adv.

...2/-

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UPON hearing counsel the Court made the following

O R D E R

Post for final disposal immediately after summer vacation
on a non-miscellaneous day.[Usha Bhardwaj]
Court Master[Savita Sainani]
Court Master

